

under active examination by the Executive Committee of the General Insurance Council which is expected to submit its report soon.

**LOAN TO ANDHRA GOVERNMENT FOR STAFF QUARTERS AT KURNOOL**

\*632. **SHRI K. SURYANARAYANA:** Will the Minister for FINANCE be pleased to state:

(a) whether it is a fact that the Government of Andhra have recently asked for a loan to construct buildings for their staff at their temporary capital town, Kurnool; and

(b) if so, how much amount has been sanctioned and on what conditions?

**THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH):** (a) Yes, Sir.

(b) No loan has as yet been sanctioned to the Government of Andhra. The second part of the question does not arise.

**PROF. G. RANGA:** Has the Government of Andhra asked for a loan? If so, what is the amount asked for? Is it to be an interest-free loan or not?

**SHRI M. C. SHAH:** The Government of Andhra has asked for a loan. The matter is under examination. This is to be taken up for the Second Five Year Plan. The amount asked for is Rs. 283.08 lakhs.

**STRIKE IN 505 COMMAND WORKSHOP E.M.E., DELHI CANTONMENT**

†\*505. **SHRI S. N. MAZUMDAR:** Will the Minister for DEFENCE be pleased to state:

(a) whether it is a fact that the workers of 505 Command Workshop, E.M.E. Delhi Cantonment stopped work on the 25th June 1955:

†Postponed from 19th September 1955.

(b) if so, what were the grievances of the workers; and

(c) whether Government have taken any steps to enquire into the matter and to remove their grievances?

**THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):** (a) No.

(b) and (c). Do not arise.

**SHRI S. N. MAZUMDAR:** Is it not a fact that on the date mentioned the Joint Secretary of the Mazdoor Panchayat was abused in very offensive language by a superior officer and that, as a protest against this the civilian employees approached the higher officers? Is it also not a fact that ultimately the employees approached the Conciliation Officer who arranged for a conciliation which too failed?

**SARDAR S. S. MAJITHIA:** Apparently, the hon. Member is mixing up his dates.

**SHRI S. N. MAZUMDAR:** No, Sir, I am not mixing up the dates.

Is it not a fact that a court of enquiry was set up to go into the complaint of the employees and that it has not yet finished its work?

**SARDAR S. S. MAJITHIA:** That is in regard to the incident which happened on the 24th, not on the 25th.

**SHRI S. N. MAZUMDAR:** The hon. Minister need not stress on that. He has admitted that a court of enquiry is going into this. Now, is it a fact that, even before the work of the court of enquiry was finished, the pay of the workers for that day, the 24th, has been withheld?

**SARDAR S. S. MAJITHIA:** Apparently, it does not refer to this question. As I said, the report is still awaited and we shall look into the question when the report comes in.